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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

\*\*\*

O.A. 820/91.

Dt. of Decision : 1.6.94.

C. Hemalatha

.. Applicant

Vs

Union of India represented by:

1. The Chairman,  
Telecom Commission,  
New Delhi.
2. The Chief General Manager,  
Tele-Communications,  
Hyderabad.
3. The Superintendent,  
Telegraph Traffic,  
Warangal.
4. Asstt. Superintendent,  
Tele Traffic, DTO,  
Mahabubnagar.

.. Respondents.

Counsel for the Applicant : Mr. K.S.R. Anjaneyulu

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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Copy to:-

1. The Chairman, Telecom Commission, Union of India, New Delhi.
2. The Chief General Manager, Telecommunications, Hyderabad.
3. The Superintendent, Telegraph Traffic, Warangal.
4. The Superintendent, Tele Traffic, DTO, <sup>Asst</sup> Mahaboobnagar.
5. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT, Hyderabad.
6. One copy to Mr.N.V.Ramana, Addl.CGSC?CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

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OA 820/91

JUDGEMENT

1. AS PER SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

Heard Shri K.S.R. Anjaneyulu, learned counsel for the applicant and also Shri N.V. Ramana, learned standing counsel for the Respondents.

2. The applicant in OA 820/91 and the applicants in OA 886/91 are similarly and identically placed in all respects. By way of a separate order, we have disposed of OA 886/91. Shri K.S.R. Anjaneyulu, learned ~~counsel~~ for the applicant made a submission that similar orders may also be passed to-day in OA 820/91. So in view of the submission made by Shri K.S.R. Anjaneyulu in OA 820/91, we take up the case to-day.

3. We have heard both the sides. As already pointed out, as the applicants OA 886/91 and the applicant in the present OA (OA 820/91) are similarly and identically placed in all respects, we dispose of this OA by giving similar directions as given in OA 886/94. Hence the Respondents are directed not to recover any amount paid to the Respondents towards TA & DA for the period of training they underwent in the RTCC, Secunderabad in telegraphy during the period 1990-91. The Interim order dated 26-8-91 passed by this ~~court~~ at the time of admission of this OA is made absolute. No order as to costs.

R. RANGARAJAN  
Member (Admn.)

T. Chandrasekhara Reddy  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated the 1st June, 1994  
Open court dictation

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Mulyan  
Deputy Registrar (J)

Contd...?

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NENLADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 1-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 820/91

T.A.No.

(W.P. )

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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